



सीमा शुल्क के सहायक / उप आयुक्त का कार्यालय

एयर कार्गो कॉम्प्लेक्स :: शम्शाबाद : हैदराबाद - 500409.

OFFICE OF THE DEPUTY / ASSISTANT COMMISSIONER OF CUSTOMS
AIR CARGO COMPLEX, RGIA, SHAMSHABAD, HYDERABAD - 500 409.

फोन Phone No: 040-24004002/24004060

फैक्स Fax No: 040-24008347

सी.संख्या / C. No. S/26/Misc/190/2018-ACC (AEO)

दिनांक/Dated: 10.01.2019

To

1. The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5, R. K. Puram, New Delhi - 110 066.
2. The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi - 110 002.
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R. K. Puram, New Delhi - 110 066.
4. The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi - 110 002.
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hall, New Marine Lines, Mumbai - 400 020.
6. All Chief Commissioners, Customs, Customs (Prev.), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Sub: Legal verification of AEO TI Application under AEO Programme-Regarding.

M/s. Air Force Academy, No. 44, Equipment Depot, Dundigal, Hyderabad - 500043, Telangana have applied for AEO TI status in terms of CBEC Circular No. 2S/2018-Cus. Dated 10.08.2018 (available on CBEC website).

It is requested that details as mentioned in below points against the entity/applicant may be sent to this office on e-mail id: commr-cushyd@nic.in within **14 days from date of issue/upload** of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No.33/2016 dated 22.07.2016.

In case no comments are received within 14 days, it will be presumed that you have no objection in granting "AEO" status to the above applicants.

Yours faithfully,

by
16/01/2019

(ABHAY RANJIT EKKA)
ASSISTANT COMMISSIONER (CUSTOMS)
CRM AEO

Copy to:

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi - 110 001.
2. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
3. The Addl. Director General (Systems), ICEGATE, Directorate General of Systems & Data Management, New Delhi.